

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **03.06.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP(IB)/163(CHE)/2023
NAME OF THE PETITIONER(S) : Small Industries Development Bank of
India
NAME OF THE RESPONDENTS : S Pynthamil Selvi
UNDER SECTION : Sec 95(1) of IBC, 2016

ORDER

Present: Ld. Counsel Shri. A G Sathyanarayana for the Petitioner.

Ld. Counsel Shri. Sankar Varadharajan for the Respondent.

Heard.

This petition has been filed by the Financial Creditor through IRP appointed by the Petitioner for initiation IRP against the Personal Guarantor of the Corporate Debtor.

It is stated that the Resolution Plan was approved by the Court No. 2, however it could not be implemented and the Liquidation order was passed. Application was moved for withdrawal of the liquidation process and for compliance of the Resolution Plan which was also dismissed. It is stated that now the promoter wants to settle the matter. The Promoter are preferring an appeal against the above order before Hon'ble NCLAT.

At joint request of the Counsels for the parties, list the petition on
05.08.2024.

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

MG

Sd/-

(SANJIV JAIN)
MEMBER (JUDICIAL)